

**NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH  
NEW DELHI**

C. P. NO. 82(ND)2015  
CA. NO.

**CORAM:**

**PRESENT: SH. R.VARDHARAJAN  
HON'BLE MEMBER (J)**

**SH. M.K. HANJURA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016**

**NAME OF THE COMPANY:** M/s. Mr. Vineet Sharma V/s. Bass Metal Pvt. Ltd. & ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Mr. Saurabh Kalia	Adv. Practitioner	Adv.	<u>Mr. Saurabh Kalia</u>
2.	Ms. Aishwarya Mishra			
3.	Pratap Shanker	Adv.	R-2 & R-3, Intervener	
4.	Yogesh Pathania		to intervene for Bank	

**ORDER**

Learned counsel for the parties are present. Learned counsel for the petitioner has stated that he has already filed the reply to the application of the intervener in compliance with the order dated 26.07.2016 of this Tribunal. Learned counsel for the respondent has stated that the copy of the said application has not been received by him so far. Learned counsel for the intervener shall provide a copy of the application to the learned counsel for the respondent within a week's time and the learned counsel for the respondent shall file his reply within a period of one week thereafter.

List on 07.10.2016.

SD/-  
(R.Varadharajan)  
Member (Judicial)

SD/-  
(Maharaj Krishan Hanjura)  
Member (Judicial)